

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

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CA(IB) No. 806/KB/2018  
in CP(IB) No. 371/KB/2017

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>TH</sup> AUGUST, 2018, 10:30 A.M.

Name of the Company	SBI -Vs- Orissa Manganese & Minerals Lts		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Rahul Anand, Adv.	Edelweiss	Rahul Anand 28/8/18
1.	S.K. Karan, Sr. Adv.	For Orissa Manganese & Minerals Ltd.	Pratik Ghose 28/8/18
2.	Jishnu Saha, Sr. Adv.		
3.	Ramya Haribhan, Adv.		
4.	Pratik Ghose, Adv.		

**ORDER**

Ld. Counsel for Edelweiss and the Orissa Manganese & Minerals Ltd. Is present.

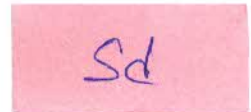
CA(IB) No. 806/KB/2018 has been filed by the erstwhile corporate debtor whose management has been taken over by the new management, praying for issuing direction to transfer all the pledged shares to the account of the earstwhile corporate debtor and directing the respondent nos. 1 and 2 for taking steps in this regard.

First respondent, who entered appearance, sought time to file reply affidavit. Nobody appears for the 2<sup>nd</sup> respondent. Repeat notice to the 2<sup>nd</sup> respondent and file affidavit of service.

First respondent is directed to file reply affidavit within one week by serving a copy of the reply affidavit to the applicant and the applicant is directed to file rejoinder, if any, within 2 days of the receipt of the reply affidavit.

List the CA for hearing on 07/09/2018.

In the meanwhile, the first respondent is directed to maintain *status quo* of the pledged shares as on today.



(Jinan K.R.)  
Member (J)